

CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH:CUTTACK

ORIGINAL APPLICATION NO.321 OF 2010  
Cuttack this the 6th day of July, 2010

CORAM:

HON'BLE SHRI C.R.MOHAPATRA, ADMINISTRATIVE MEMBER

Janardana Sathua ...Applicant

-VERSUS-

Union of India & Ors. Respondents

ORDER

Heard Shri S.N.Biswal, learned counsel for the applicant and Shri S.Barik, learned Addl.Standing Counsel, on whom a copy of the O.A. has already been served, appearing for the respondents.

The applicant feels aggrieved with the impugned orders dated 12/13.01.2010 and 18.03.2010 vide Annexures-A/6 and A/7 respectively, issued by Respondent No.3, by virtue of which he has been asked to make payment of Rs.1,30,356/- towards rent. It is seen that the applicant has retired as Inspector of Income Tax on 29.2.2008, but continued to occupy the Government accommodation till 23.5.2010, when he vacated the same. It is also seen from the order dated 4.2.2010 of the Hon'ble High Court of Orissa in Misc.Case No.13236/2009 (arising out of W.P.C No.7331 of 2009) that the "applicant was allowed to vacate the quarters by 28.2.2010 positively, failing which, appropriate action shall be taken". In view of the fact that the applicant is liable to pay rent for the occupation of the Govt. accommodation as per the relevant rules, the Department has to calculate the rent accordingly and provide him with details of calculation of rent based on which they have worked out and charged on the applicant the rent to the tune of Rs.1,30,356/- The applicant undertakes to file a representation to Respondent No.3 seeking the details of such calculation within a period of 15 days and in the event such

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a representation is filed, Respondent No.3 shall consider, dispose of the same with a reasoned and speaking order and communicate the details of calculation to the applicant within a period of 30 days from the date of receipt of such representation, after which the recovery action may be resorted to.

With the above observation and direction, this O.A. is disposed of at the stage of admission. No costs.

Send a copy of this order along with copy of the O.A. to Respondent No.3 for compliance and free copies of this order be made over to the learned counsel for the parties.

  
ADMINISTRATIVE MEMBER